

29.8.2012

List revised. It is 11.35 A.M. Nobody is responding for the applicant. Sri R. Singh, learned counsel for the respondents. He informs that CA is ready, but the same could not be filed due to non-availability of learned counsel for the applicant.

In view of this, CA filed on behalf of respondents is taken on record.

In this case, a detailed order comprising 10 pages have been passed on 19.9.2011 while considering the point for interim relief. The crux of the matter is that the impugned notice dated 23.8.2011 appears to has been issued in furtherance of order of this Tribunal dated 16.12.2008 in O.A. filed by one Sri Ujjual Prakash, STA and also the order passed by Hon'ble High Court in Writ petition as mentioned in the above notice itself. The same plea has been specifically taken in para 20 of Counter Reply wherein the exact orders have also been extracted.

In view of the above, this O.A. is dismissed without admission.

ok
copy of order
dated 29-8-12
for record
31-8-12

S.P. Singh
(S.P. Singh)
M(A)

Girish/-

Alok K Singh
(Justice Alok K Singh)
M(J)